

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-710/PB/2019

IA/6003/2022, IA/4933/2021, IA/448/2022, IA/1578/2022,
IA/1608/2022, IA/3938/2022 IA/4101/2023, IA/4572/2023,
IA/4573/2023, IA/4574/2023, IA/4575/2023, IA/4576/2023
IA/4629/2023, IA/4659/2023, IA/4518/2023, IA/654/2024,
IA/657/2024, IA/631/2024

IN THE MATTER OF:

Ms. Babita Gupta and Ors.

...PETITIONER

Vs.

M/s. Rajesh Projects (India) Pvt. Ltd

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 09.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor

:

For the Promoter

:Adv. Saurabh Jain

For the IRP

**:Adv. Shivam Gupta, Proxy
Counsel on behalf of Mr. Abhindra
Maheshwari.**

For the Applicant

**:Adv. Abhishek Anand, Adv.
Sikhar Tiwari IA IA/4572/2023,
IA/4573/2023, IA/4574/2023,
IA/4575/2023, IA/4576/2023
IA/4629/2023, IA/4659/2023,
IA/4518/2023, IA/654/2024,
IA/657/2024, IA/631/2024.**

**Adv. D.S. Chauhan, Adv. Shiker
Badial, Adv. Santosh Kr. Bhatia in
IA/6003/2022. Adv. Sandeep
Bajaj, Adv. Devansh Jain, Adv.
Vasudha Chadha in I.A. No. 3938
of 2022. Adv Dilip Kr Niranjana in
IA/4101/2023. Adv Vasundhara
Chauhan and Adv. Abhishek
Vikram in I.A. No. 1608 of 2022.
Adv. Pardeep Dahiya in
IA/448/2022.**

ORDER

IA/6003/2022

Ld. Counsel on behalf of the Applicant is present. Proxy Counsel on behalf of RP is present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Ld. Counsel for the RP may approach the Registry and cure the defects so that it appears on the e-portal. List the matter on **13.05.2024**.

IA/4933/2021

Proxy Counsel on behalf of RP is present and Ld. Counsel on behalf of Applicant is also present. Both the Counsels submitted that the parties are trying to settle the matter with the bank, however the matter has not yet been settled and therefore sought an adjournment. List on **13.05.2024**.

IA/448/2022

Ld. Counsel on behalf of the Applicant is present. Proxy Counsel on behalf of RP is present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Counsel for the RP may approach the Registry and cure the defects so that it appears on the e-portal. List on **13.05.2024**.

IA/1578/2022

None appears on behalf of the Applicant at the time of hearing of the matter. It is noticed that on the last date of hearing i.e. on 01.03.2024 also no one had appeared on behalf of the Applicant. Ld. Counsel on behalf of the RP is present. In view of this, this application is **dismissed for want of prosecution**.

IA/1608/2022

Ld. Counsel on behalf of the Applicant is present. Proxy Counsel on behalf of RP is present and submitted that parties are trying to settle the matter. In view of this, list this application on **13.05.2024**.

IA/3938/2022

Ld. Counsel on behalf of the Applicant is present. Proxy Counsel on behalf of RP is present and submitted that they have filed their reply, however the same is not reflected on the e-portal. Counsel for the RP may approach the Registry and cure the defects so that it appears on the e-portal. List on **13.05.2024**.

IA/4101/2023

Ld. Counsel on behalf of the Applicant is present. Proxy Counsel on behalf of RP is present and sought time to file reply. Last opportunity is given to the RP to file their reply, failing which the matter will be proceeded on the basis of the records available on the e-portal. List on **13.05.2024**.

IA/654/2024 & IA/657/2024

Ld. Counsel on behalf of the Applicant is present and submitted that on instructions from the client, he sought liberty to withdraw the present application as the matter has been settled with the RP. Liberty is granted to the Applicant to withdraw these applications. The same is **dismissed as withdrawn**.

IA/631/2024

Ld. Counsel on behalf of the Applicant is present and sought time to file rejoinder to the reply filed by the Respondent. Proxy Counsel on behalf of Respondent is also present. Liberty is granted to the Applicant to file rejoinder. List on **13.05.2024** alongwith **other IAs**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)